

(2) OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO.1205 OF 2006.

ALLAHABAD THIS THE 3RD DAY OF NOVEMBER 2006.

HON'BLE MR. JUSTICE KHEM KARAN, V.C
HON'BLE MR. M. JAYARAMAN, A.M

Babulal Son of Shri Bhullan Prasad Resident of Village and
Post Office Bankata, Amethia, District Deoria.

.....Applicant.

(By Advocate: Sri K.N Mishra)

1. Union of India through its Secretary, Ministry of Communication, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Post Master General U.P at Lucknow.
3. Post Master General Gorakhpur, Region Gorakhpur.
4. Senior Superintendent of Post Offices Deoria, Division Deoria.
5. Nirikshak Dak Tar Purvi, U.P Mandal, Deoria.

.....Respondents.

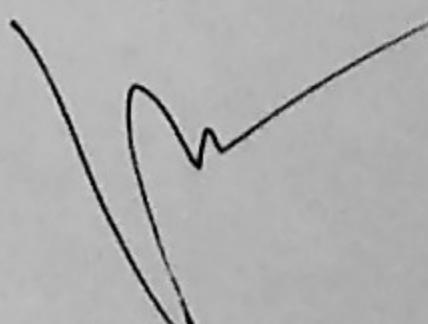
O R D E R

JUSTICE KHEM KARAN, V.C,

Heard Sri K.M Mishra counsel for the applicant. Perused & the contents of petition and papers annexed.

2. The applicant is praying for directing the respondents to allow him to join on the post of Post Master at Post Office Ajana (Pindi), Deoria pursuant to the order dated 17.4.2006 and pay salary to him.

3. His case, in brief is that earlier after due selection, he was appointed on the post of Post Master at Branch Banakata Amethia but subsequently was discontinued on 16.11.2005. He says that on various representations given to the Authorities, letter dated 17.4.2006 (Annexure 1) was issued to him by the Department asking him to inform as to whether he was willing to adjusted against C.G.S.



(3)

vacancies as disclosed in the list attached thereto. The applicant says that he did intimate the Authorities vide letter dated 10.5.2006 (copy of which at Annexure 9) that he was willing to be posted at Ajana (Pindi), Deoria. He says that nothing has been done so far even after that.

4. We are of the view that there is no point in keeping this O.A. pending here as the claim of the applicant has not been considered after letter dated 17.4.2006. Proper course seems to be to dispose of this with suitable directions to the authority concerned.

5. So this O.A. is finally disposed of with a direction if the applicant gives representation within a period of 10 days from today, to respondent NO.4, he will pass suitable orders in accordance with relevant Rules/orders on the subject within a period of one month from the date of receipt of such representation together with copy of the order.

No costs.

✓ Am
13-11-06


Member-A

Vice-Chairman.

Manish/-